

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL)..... Diary No. 60045/2025

[Arising out of impugned final judgment and decree dated 21.01.2025 passed by the High Court of Judicature at Madras in S.A. No. 806/2014]

SUGUNA @ KAMATCHI

Petitioner(s)

VERSUS

SRINIVASAN & ORS.

Respondent(s)

(FOR ADMISSION and IA No. 143743/2026 - CONDONATION OF DELAY IN REFILEING / CURING THE DEFECTS; IA No. 143746/2026 - EXEMPTION FROM FILING O.T.)

Date : 18-05-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PANKAJ MITHAL
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Mr. Ayyam Perumal Karthik M., AOR
Mr. Kathiravan N, Adv.
Mr. Vinayak Dubey, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. Delay condoned.
2. Issue notice.
3. Tag with C.A. No. 6557 of 2022 titled "*Tej Bhan(D) Through Lr. & Ors. Vs. Ram Kishan (D) Through Lrs. & Ors.*".
4. In the meantime, parties are directed to maintain *status quo* with regard to the properties in dispute in all aspects.

Signature Not Verified
Digitally signed by
SNEHA DAS
Date: 2026.05.19
18:32:19 IST
Reason: 

(SNEHA DAS)
SENIOR PERSONAL ASSISTANT

(NIDHI MATHUR)
COURT MASTER (NSH)s